

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:169  
ANSWERED ON:09.11.2010  
JURISDICTION OVER LOTTERY  
Rajesh Shri M. B.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of regulation concerning lottery in the country;
- (b) the details of power/jurisdiction of State Governments as per the said regulations;
- (c) whether the Union Government has received representation from the Government of Kerala regarding violation of lotteries rules including some foreign lotteries; and
- (d) if so, the details thereof and the status of the said representation?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): The Central regulations concerning the lotteries in the country are the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010. Furthermore, under Section 12 of the Lotteries (Regulation) Act, 1998, the State Governments can make rules to carry out the provisions of the Act. Accordingly, most of the States who organize their lotteries have notified their rules.
- (b): The Powers/ Jurisdiction of the State Government are laid out under various provisions of the Lotteries (Regulation) Act, 1998, the Lotteries (Regulation) Rules, 2010 and the rules framed in this regard by the State Governments.
- (c) The Government of India has received representations from the Govt. of Kerala against violation of Lotteries (Regulation ) Act,1998 and Lotteries (Regulation) Rules, 2010 by the State Government of Sikkim and the Royal Govt. of Bhutan.
- (d) Govt. of Kerala has alleged that the lotteries are being conducted by the State Government of Sikkim and the Royal Govt. of Bhutan in violation of the provisions of Rule 3(3), 3(5), 3(12) and 3(14) of the Lotteries (Regulation) Rules, 2010. Govt. of India has already brought these violations to the notice of the Royal Government of Bhutan for necessary action. The violations by the lotteries of the State Government of Sikkim are being examined for appropriate action under the under various provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010.